

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/MP/2018**

Subject : Petition under Section 142 of the Electricity Act, 2003 for noncompliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.

Petitioner : Adani Power (Mundra) Limited (APMuL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Others

Date of Hearing : 5.3.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, APMuL  
Ms. Ponam Verma, Advocate, APMuL  
Ms. Abiha Zaidi, Advocate, APMuL  
Shri M.G. Ramachandran, Advocate, Haryana Utilities  
Ms. Ranjitha Ramachandran, Advocate, Haryana Utilities  
Ms. Poorva Saigal, Advocate, Haryana Utilities

**Record of Proceedings**

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the matter was adjourned for hearing on 12.3.2019.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**